

[English]

12.03 hrs

## PAPERS LAID ON THE TABLE

**Notification re: Exemption from payment of foreign travel tax to delegation from Angola**

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA) : I beg to lay on the Table a copy of the Notification No. G.S.R. 1031 (E) (Hindi and English versions) published in Gazette of India dated the 26th October, 1988 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to the delegation from Angola who visited India in October, 1988. [Placed in Library See No. LT-6722/88]

**Notification under Coinage Act, 1906 and under General Insurance Business (Notification) Act, 1972**

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
- (i) The Coinage (Standard Weight and Remedy of the Ferritic Stainless Steel Coins) of Fifty Paise, Twenty-five Paise and Ten Paise (containing Iron 82 per cent and Chromium 18 per cent) Rules, 1988 published in Notification No. S.O. 811 (E) in Gazette of India dated the 26th August, 1988.
- (ii) The Coinage (Standard

Weight and Remedy of the Commemorative Coins) of One Rupee (containing Copper 75 per cent and Nickel 25 per cent) coined on the theme "Rainfed Farming" (on the occasion of celebration of the Eighth World Food Day on the 17th October, 1988) Rules, 1988 published in Notification No. S.O. 914 (E) in Gazette of India dated the 30th September, 1988. [Placed in library. See No. LT 6723/88]

2. A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17-A of the General Insurance Business (Nationalisation) Act, 1972:-
- (i) The General Insurance (Rationalisation and Revision of Pay Scale and other conditions of service of Supervisory/Clerical Subordinate Staff) Second Amendment Scheme, 1988, published in Notification No. S. O. 780 (E) in Gazette of India dated the 22nd August, 1988.
- (ii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 1988 published in Notification No. S.O. 781 (E) in Gazette of India dated the 22nd August, 1988.
- (iii) The General Insurance (rationalisation and Revision of Pay Scales and other conditions of Service of Officers) Second Amendment Scheme, 1988 published in Notification No. S.O. 782 (E) in Gazette of India dated the 22nd August, 1988. [Placed in Library See No. LT 6724/88]

**Notification under High Court Judges (Condition of Service) Act, Supreme Court Judges (Conditions of Service) Act, 1958, Reports of Law Commission and Report of General Elections to Legislative Assemblies of certain States**

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954:-
  - (i) The High Court Judges (Travelling Allowance) Amendment Rules, 1988 published in Notification No. G.S.R. 635 in Gazette of India dated the 27th July, 1988.
  - (ii) The High Court Judges Travelling Allowance (Amendment) Rules, 1988 published in Notification No. G.S.R. 914 (E) in Gazette of India dated the 6th September, 1988. [Placed in Library See No. LT 6725/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 41 of the Supreme Court Judges (Conditions of Service) Act, 1958:-
  - (i) The Supreme Court Judges (Travelling Allowance) Amendment Rules, 1988 published in Notification No. G.S.R. 636 in Gazette of India dated the 27th July, 1988.
  - (ii) The Supreme Court Judges

(Travelling Allowance) Amendment Rules, 1988 published in Notification No. G.S.R. 915(E) in Gazette of India dated the 9th September, 1988. [Placed in Library See No. LT 6726/88]

- (3) A copy each of the following Reports of the Law Commission (Hindi and English versions):-
  - (i) One Hundred Twenty-Seventh Report on Resource Allocation for Infra-Structural Services in Judicial Administration. [Placed in Library See No. LT 6727/88]
  - (ii) One Hundred Twenty-Eighth Report on cost of Litigation. [Placed in Library See No. LT 6728/88]
- (4) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Arunachal Pradesh, Goa, Daman and Diu and Pondicherry, 1984-85—Volumes I to III (Statistical). [Placed in Library See No. LT 6729/88]

**Notification under Rubber Act, 1947; Imports and Exports (Control) Act, 1947 and Coffee Act, 1942**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table:-

- (1) A copy of the Rubber (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 716(E) in Gazette of India dated the 20th

- June, 1988 under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library See No. LT 6730/88]
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:-
- (i) S.O. 853(E) published in Gazette of India dated the 8th September, 1988 making certain amendments in the Open General Licence No. 23/88 dated the 30th March, 1988.
  - (ii) S.O. 926(E) published in Gazette of India dated the 6th October, 1988 making certain amendments in the Open General Licence No. 16/88 dated the 30th March, 1988.
  - (iii) S.O. 978(E) published in Gazette of India dated the 25th October, 1988 making certain amendments in the Open General Licence Number 2/88, dated the 3th March, 1988. [Placed in Library See No. LT 6731/88]
- (3) A copy of the Coffee (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 663(E) in Gazette of India dated the 20th August, 1988, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library See No. LT 6732/88]

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12.05 1/4 hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES

[English]

**Statements Showing Action taken by  
Government on Recommendation**

SHRI ARVIND NETAM (Kanker): Sir, I beg to lay on the Table a copy each of the following statements (Hindi and English

versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (i) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Thirty-First Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India Limited.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Thirty-second Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in UCO Bank and credit facilities provided by the Bank to Scheduled Casts and Scheduled Tribes.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Thirty-third Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Western Railway.

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12.06 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): With your permission, Sir, I rise to announce that Government